

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 101/MP/2010
(On Remand)**

Subject : Petition under Regulation 12 “Power to remove difficulties” and Regulation 13 “Power to Relax” of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of scale of pay for Executives from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f. 1.1.2007.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Pradesh State Electricity Board (HPSEB) and 52 Others

Date of Hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Pallavi Saigal, Advocate, PGCIL
Shri Mohit K. Mudgil, Advocate, BRPL & BYPL
Shri Sachin Dubey, Advocate, BRPL & BYPL

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner sought an adjournment in the matter and requested six (6) weeks’ time to file the information sought by the Commission, vide RoP for the hearing dated 17.4.2026.
3. The learned counsel appearing on behalf of Respondent Nos. 26 and 27 did not oppose the Petitioner’s request.
4. After the hearing, the Commission acceded to the request and directed the Petitioner to file the information sought vide RoP for the hearing dated 17.4.2026 within six (6) weeks along with copy of the Board Approval of PGCIL as well as recommendation / approval of the Ministry of Power for implementation of pay revision in the highest slab, i.e. fitment of 30% of basic pay plus DA @ 68.8%.



5. The Commission further directed the Respondents to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

6. The Petition will be listed for hearing on **13.8.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

